

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR No. 557/2021  
PS : Moti Nagar  
U/s:- 302/201/34 IPC  
State Vs. Harmeet Singh  
Date:- 26.09.2021

Present: None for the State.  
IO/Inspector Vijay with case file.  
Accused Harmeet Singh produced in PC.  
Ms. Sunanda Kumari, Remand Advocate is present.

IO has filed an application for 03 day PC of the accused.

IO submitted that the police custody of the accused is required for the following purposes: -


- (i) to arrest co accused person from Jammu & Kashmir and Punjab;
- (ii) to unearth the entire conspiracy hatched by the accused and his other associates; and
- (iii) to collect more evidence in the case.

In view of the submission and grounds stated in the application, there are sufficient ground to extend the PC of the accused.

**Accused Harmeet Singh is remanded to two days Police Custody.  
Accused shall be produced before the court on 28.09.2021.**

Medical examination of the accused be conducted after every 24 hours with specific direction that medical examination of accused be also done immediately after taking him on police remand and before his production in the Court. Application filed on behalf of the IO stands disposed off accordingly.

Copy of this order be given Dasti to I.O.

  
(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
26.09.2021

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR No. 585/2021  
PS : Moti Nagar  
U/s:- 328/376 IPC  
State Vs. Yogesh  
Date:- 26.09.2021

Present: None for the State.  
SI Krishan Chander is present on behalf of IO/SI Pooja  
Yadav with case file.  
Accused Yogesh produced after fresh arrest.  
Ms. Sunanda Kumari, Remand Advocate is present.


IO has filed an application for 01 day JC of the accused.

In view of the reasons stated in the application there are  
sufficient grounds that the accused may commit further offences, he  
may induce, threat or promise to any person for acquainted with the  
facts of the case so as to dissuade him from disclosing such facts to  
the Courts or to the police officers and to conduct proper investigation  
of the offence.

Therefore, the accused is remanded to judicial custody till  
**27.09.2021.**

Accused be produced before the concerned Court/Duty  
M.M. on **27.09.2021.**

Copy of this order be given Dasti to I.O.

  
(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
26.09.2021